

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO.4375

TO BE ANSWERED ON THE 12th August, 2016/ Shravana 21, 1938 (SAKA)

Auditing RBI

QUESTION

4375. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the statutory auditor moots the possibility of auditing RBI;
- (b) if so, the details thereof; and
- (c) whether the Statutory Auditor also highlighted chit funds and multi level marketing schemes as sources of illegal funds, if so, the details thereof and the steps being taken to correct the situation?

ANSWER

The Minister of State in the Ministry of Finance

(SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): Comptroller & Auditor General of India (CAG) has informed that Central Government is empowered to appoint them to examine and report upon the accounts of the Reserve Bank of India (RBI) under section 51 of the RBI Act, 1934.

(c): CAG has informed that Chit funds and multi level marketing schemes which involve private funds do not fall under the purview of CAG of India. RBI has issued guidelines on 'Adherence to KYC/AML while Opening and Conduct of the Accounts of Multi-Level Marketing Firms' and press release cautioning public against Multi-Level Marketing Activities.
